

[Mr. Deputy-Speaker] have been here. But for some reason, may be mis-calculation or whatever it is, he is not here. That is why I am putting it to the House.

SHRI RAMAVATAR SHASTRI (Patna): In future such things should not happen.

SHRI K. RAGHU RAMAIAH, I hope in future you will not have any chance to say that.

MR. DEPUTY-SPEAKER, That makes my job very much easier. So there is a proposal that we depart from the normal practice. We are a little more forward than backward. We are ahead instead of behind. Maybe that is the indication of the time, I wish it is so. In view of the situation I have explained the minister has proposed that we might take up the private members' business now. Does the House agree to it?

HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: We shall take up private members' business now. Bills to be introduced

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of Seventh Schedule)

डा० कैलास (बम्बई दक्षिण) : प्रस्ताव करता हूँ कि भारत के संविधान २१ और संशोधन करने वाले विधेयक को पुर-
स्वापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is—

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

डा० कैलास : मैं विधेयक को पुर-
स्वापित करता हूँ।

COCONUT BILL*

SHRI C. K. CHANDRAPPAN (Telli-cherry) I beg to move for leave to introduce a Bill to provide for the establishment of a Board for the development, promotion and protection of the coconut cultivation and to set up coconut based industries and for these purposes to levy a cess to create a coconut fund and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is—

“That leave be granted to introduce a Bill to provide for the establishment of a Board for the development, promotion and protection of the coconut cultivation and to set up coconut based industries and for these purposes to levy a cess to create a coconut fund and for matters connected therewith.”

The motion was adopted.

SHRI C. K. CHANDRAPPAN; I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 27-8-76.

†Introduced with the recommendation of the President.